

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH(COURT NO.1)  
NEW DELHI.**

**(IB)-148(PB)/2018**

**In the matter of:**

Grass Valley India Pvt. Ltd.

...Applicant.

v.

First India News International Pvt. Ltd.

...Respondent

**SECTION:** Under Section 9 of IBC.

**Order delivered on 22.02.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,  
HON'BLE MEMBER(TECHNICAL)**

For the Petitioner  
Respondent

Sandhya Kohli, Adv.  
Anshu Bhanot, Adv.

**ORDER**

Ld. Counsel for the Respondent states that she is travelling out of India and therefore seeks time to file the reply. Accordingly two weeks time is granted to file reply. Rejoinder, if any, be filed in

further one week's time with a copy in advance to the other side.

Matter be listed for hearing on 27<sup>th</sup> March, 2018.

Sd/—

**(S.K. MOHAPATRA )  
MEMBER (TECHNICAL)**

Sd/—

**(DR. DEEPTI MUKESH )  
MEMBER (JUDICIAL)**

\*KCS\*